

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CA No. 91(PB)/ 2018**

**IN THE MATTER OF:**

Uttam Value Steels Ltd.

.... Applicant/Petitioner

Vs.

State Bank of India & Anr.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv.  
Mr. Arvind Kumar, Mr. Tarun Mehta,  
Mr. Arun Bagai, Ms. Shelly Khanna, Advs.

For the Respondent : Mr. Arun Kathpalia, Sr. Adv.  
Ms. Misha, Mr. Vaijayant Paliwal,  
Mr. Siddhant Kant, Ms. Srishti Khare, Advs.  
  
Ms. Purti Karwaha, Ms. Shurti Munjal, Advs.  
For R-2

**ORDER**

This is an application with a prayer for transfer of C.P. (IB) No. 1830/2017 filed by State Bank of India and others from the NCLT, Mumbai Bench to NCLT, Chandigarh Bench where another petition filed against the sister concern of the Corporate Debtor is also pending namely C.P. (IB) No. 18/Chd/HP/2018. There are various reasons urged in support of the application.

Mr. Ganda, learned Senior Counsel on behalf of the petitioner has stated that he would be satisfied even if the petitions are heard together by any of the Two Benches.

However, Mr. Kathpalia, learned Senior Counsel on behalf of the non applicant, respondent-State Bank of India, after obtaining instructions, has stated that the respondent-State Bank of India has no objection if the



petition pending at NCLT, Chandigarh Bench namely C.P. (IB) No. 18/Chd/HP/2018 is transferred to NCLT, Mumbai Bench to be heard along with C.P. (IB) No. 1830/2017. The date fixed for hearing in C.P. (IB) No. 1830/2017 before the NCLT, Mumbai Bench is today itself.

Mr. Ganda, learned Senior counsel on behalf of the petitioner undertakes ~~and~~ has assured us that the applicant shall file reply within the time granted by the Bench along with other required documents.

In view of the above, we direct as under:-

- (a) C.P. (IB) No. 18/Chd/HP/2018 be transferred and be heard along with C.P. (IB) No. 1830/2017 at NCLT, Mumbai Bench.
- (b) The Registrar of NCLT, Chandigarh Bench is directed to send all the paper books and the order sheet file of C.P. (IB) No. 18/Chd/HP/2018 to the Registrar, NCLT, Mumbai Bench as early as possible so that there is no delay in the proceedings.

A copy of this order be sent to the Registrar, NCLT, Chandigarh Bench and the Registrar, NCLT, Mumbai Bench today itself for necessary compliance.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

-Sd/-

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**